

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:6914  
ANSWERED ON:09.05.2003  
VERIFICATION AND STAMPING OF MEASURING TAPE  
MANJAY LAL

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether no measuring tape can be put to use unless it is verified and stamped by collecting its verification and stamping fee on the spot as per Section 41(7) of weights and Measures Act, 1976;
- (b) whether the above fee is collected on the basis of type and length of individual measuring tape;
- (c) if so, details of manufacturer paying such fee in Punjab and Maharashtra and whether they declare in advance the number of pieces needed to be verified and stamped;
- (d) if so, whether controller issues a verification certificates as prescribed in Schedule 11 Rule 16(3) of Weights and Measures (enforcement) Rules, 1986 everytime; and
- (e) if so, length-wise number and type of measuring tapes verified and stamped during last five years annually alongwith verification and stamping fee collected from individual manufacturers ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD)

(a) : Yes Sir.

(b) : Yes Sir.

(c) : Maharashtra Government has indicated that no verification fee has been collected under section 41(7) of the Standards of Weights and Measures Act, 1976. The details in respect of Punjab is given below:

Period	Number of Steel tapes	and Verification	fee
	fibre glass tapes verified	in paid in rupees	
	pieces (length varies from 1		
	m to 100 m)		
FMI Ltd.	Freemans Ltd.	FMI	Freemans
Ltd.	Ltd.		

2000-	135730	154579	1239535	1059835
2001				
2001-	141332	201462	1268375	1434300
2002				
2002-	110612	164412	1069340	1179821
2003				

(d) : Yes Sir, every time verification certificate is issued in Punjab.

(e) : As indicated in reply to part (c) above.